

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2514/2021

This the 4th day of October, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rohailah BashirApplicant
(By Advocate:-Mr.H.A.Lone)

Versus

State of J&K and OthersRespondents
(By Advocate: Mr.Amit Gupta, A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/2514/2021) arises out of SWP No.1357 /2018 and as per the order of the Hon'ble High Court of Jammu & Kashmir dated 23.09.2021 in CM No.461/2021 in SWP No.1357/2018, this Tribunal does not have jurisdiction to entertain this matter and has re-called the file. Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/kdr/